GOVERNMENT OF INDIA FINANCE LOK SABHA

STARRED QUESTION NO:354 ANSWERED ON:26.08.2011 MEDICAL INSURANCE Raghavan Shri M. K.

Will the Minister of FINANCE be pleased to state:

- (a) the details of the medical insurance policies issued by the insurance companies alongwith the amount claimed by the customers therein during the last three years and the current financial year, company-wise;
- (b) whether the said insurance companies have hiked the premium by fifty per cent of the last paid premium if the claim is settled;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the steps taken/being taken by the Government to make the said medical insurance policies customers oriented?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE)

(a) to (d): A Statement is laid on the Table of Lok Sabha.

Statement in reply to Lok Sabha Starred Question No. 354 regarding 'Medical Insurance' raised by Shri M.K. Raghavan, MP to be answered on 26th August, 2011

- (a) The medical insurance policies pertaining to general insurers alongwith the amount claimed by the customers therein is maintained year-wise by Insurance Regulatory and Development Authority (IRDA) from 2009-10 onwards. The year-wise details from 2009-10 are annexed.
- (b) & (c) As per IRDA, the health insurance policies are generally issued on the basis of declaration. As a part of underwriting practices the insurers revise the rates including the premium on renewability by analyzing the loss trends of the portfolio performance carried out on a periodic basis. However, all such revisions are required to be filed with the IRDA for approval.
- (d) IRDA has issued detailed instructions on renewability of Health Insurance Policies vide IRDA Circular dated 31.3.2009 and in terms of the said circular, it is essential to intimate revisions in the premium structure or terms of the policy to all the policyholders well in advance i.e. at least three months prior to the date of renewal of their cover.